## CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

O.A.NO.060/00684/2014 Date of order: - August 13, 2014.

Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)

Hon'ble Mr. Uday Kumar Varma, Member (A).

Raj Kumar ( waiter) s/o Sh. Mular Mandal, resident of Sanuri Adda, Prem Chand Saw Mills, Patiala, District Patiala,

.....Applicant.

( By Advocate :- Mr. Sanjeev Pandit)

## Versus

- 1. Sports Authority of India, Jawahar Lal Nehru Stadioum, East Gate, Lodhi Road Complex, New Delhi, through its Director General.
- 2. The Executive Director, Sports Authority of India, Netaji Subhash Institute of Sports, Moti Bagh, Patiala.
- 3. The Secretary, Government of India, Ministry of Personnel, Public Grievance & Pension, Department of Personnel & Training, New Delhi.

...Respondents

( By Advocate : Mr. Arvind Moudgil ).

## ORDER (Oral)

## Hon'ble Mr. Sanjeev Kaushik, Member (J):

Applicant Raj Kumar has filed the present Original Application praying for the following reliefs:-

- "i) A direction may kindly be issued to respondents no.1 & 2 to grant the temporary status along with consequential benefits with continuity of service with interest till date to the applicant on the basis of Casual Labourers ( Grant of Temporary Status & Regularization ) Scheme, 1993;
- ii) To issue direction to the respondents no.1 & 2 to decide the legal notice dated 18.05.2014 within stipulated time."
- 2. On commencement of hearing, Shri Sanjiv Pandit, learned counsel for the applicant fairly submits that before approaching this Tribunal, the applicant has already served a legal notice dated 18.5.2014 for claiming the aforesaid relief which has not been decided so far.
- 3. Learned counsel for the applicant made a statement at the bar that the applicant will be satisfied if a direction is given to the respondents to decide the pending legal notice dated 18.5.2014 (Annexure A-5) in a time bound manner.
- 4. The order which we propose to pass, there is no need to issue notice to the respondents as the applicant is simply seeking directions for deciding his pending legal notice. However, Shri Arvind Moudgil, Advocate, who is having advance notices, puts in appearance on behalf of the respondents no.1 & 2 and states that he has no objection to the disposal of the present OA in the requested form.

5. Considering the prayer made by the learned counsel for the applicant and without going into the merits of the case, this O.A. is disposed of, with a direction to the competent authority, amongst the respondents to decide the pending legal notice dated 18.5.2014 (Annexure A-5) by passing appropriate speaking orders touching all the points raised therein and communicate the same to the applicant within a period of two months from the date of receipt of a certified copy of this order.

(UDAY KUMAR VARMA)
MEMBER (A).

Dated:-August 13, 2014.

Kks

(SANJEEV KAUSHIK) MEMBER (J)